

**ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY**

Appendix - IV

**APPENDIX-IV
PART “A”**

(Reference Policy Condition 1 of Chapter 29 of this Schedule)

List of Parties categorized as operating under Article 5 paragraph 1 of the Montreal Protocol.

1. Albania	48. Guatemala	94. Palau
2. Algeria	49. Guinea	95. Panama
3. Angola	50. Guinea Bissau	96. Papua New Guinea
4. Antigua & Barbuda	51. Guyana	97. Paraguay
5. Argentina	52. Haiti	98. Peru
6. Armenia	53. Honduras	99. Philippines
7. Bahamas	54. India	100. Qatar
8. Bahrain	55. Indonesia	101. Rwanda
9. Bangladesh	56. Iran, Islamic Republic of	102. Romania
10. Barbados	57. Jamaica	103. Saint Kitts and Nevis
11. Belize	58. Jordan	104. Saint Lucia
12. Benin	59. Kenya	105. Saint Vincent & the Grenadines
13. Bolivia	60. Kiribati	106. Samoa
14. Bosnia and Herzegovina	61. Korea, People's Democratic Republic of	107. Saudi Arabia
15. Botswana	62. Korea, Republic of	108. Senegal
16. Brazil	63. Kuwait	109. Serbia and Montenegro
17. Brunei Darussalam	64. Kyrgyzstan	110. Seychelles
18. Burkina Faso	65. Lao People's Democratic Republic	111. Sierra Leone
19. Burundi	66. Lebanon	112. Singapore
20. Cambodia	67. Lesotho	113. Somalia
21. Cameroon	68. Liberia	114. Solomon Islands
22. Central African Republic	69. Libyan Arab Jamahiriya	115. South Africa
23. Chad	70. Madagascar	116. Sri Lanka
24. Chile	71. Malawi	117. Suriname
25. China	72. Malaysia	118. Sudan
26. Colombia	73. Maldives	119. Swaziland
27. Comoros	74. Mali	120. Syrian Arab Republic
28. Congo	75. Malta	121. Tanzania, United Republic of
29. Congo, Democratic Republic of	76. Marshall Islands	122. Thailand
30. Cost Rica	77. Mauritania	123. The Former Yugoslav Republic of Macedonia
31. Côte d'Ivoire	78. Mauritius	124. Togo
32. Croatia	79. Mexico	125. Tonga
33. Cuba	80. Micronesia, Federal States of	126. Trinidad and Tobago
34. Cyprus	81. Moldova	127. Tunisia
35. Djibouti	82. Mongolia	128. Turkey
36. Dominica	83. Morocco	129. Tuvalu
37. Dominican Republic	84. Mozambique	130. Uganda
38. Ecuador	85. Myanmar	131. United Arab Emirates
39. Egypt	86. Namibia	132. Uruguay
40. El Salvador	87. Nauru	133. Vanuatu
41. Ethiopia	88. Nepal	134. Venezuela
42. Fiji	89. Nicaragua	135. Viet Nam
43. Gabon	90. Niger	136. Yemen
44. Gambia	91. Nigeria	137. Zambia
45. Georgia	92. Oman	138. Zimbabwe
46. Ghana	93. Pakistan	
47. Grenada		

**APPENDIX-IV
PART “B”**

List of Parties temporarily categorized as operating under Article 5 paragraph 1 of the Montreal Protocol.

1.	Afghanistan
2.	Bhutan
3.	Cape Verde
4.	Cook Islands
5.	Niue
5.	Sao Tome and Principe

**APPENDIX-IV
PART “C”**

List of Parties categorized as operating under Article 2 of the Montreal Protocol.

<ol style="list-style-type: none"> 1. Australia 2. Austria 3. Azerbaijan 4. Belarus 5. Belgium 6. Bulgaria 7. Canada 8. Czech Republic 9. Denmark 10. Equatorial Guinea 11. Estonia 12. Finland 13. France 14. Georgia 15. Germany 	<ol style="list-style-type: none"> 16. Greece 17. Hungary 18. Iceland 19. Ireland 20. Israel 21. Italy 22. Japan 23. Latvia 24. Liechtenstein 25. Lithuania 26. Luxembourg 27. Monaco 28. Netherlands 29. New Zealand 30. Norway 	<ol style="list-style-type: none"> 31. Poland 32. Portugal 33. Russian Federation 34. Slovakia 35. Spain 36. Sweden 37. Switzerland 38. Tajikistan 39. Turkmenistan 40. Ukraine 41. United Kingdom 42. USA 43. Uzbekistan 44. European Community
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